

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-398(PB)/2017

IN THE MATTER OF:

**Dish TV India Pvt. Ltd.
Vs
Macro Commerce P. Ltd.**

.... **APPLICANT / PETITIONER**
.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency and Bankruptcy Code 2016

Order delivered on 09.10.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the OPERATIONAL CREDITOR :- Ms. Kanika Singh, Advocate

ORDER

Notice to show cause to the respondent be issued as to why the petition be not admitted. Service by e-mail is also permitted.

List on 6th November 2017.


**CHIEF JUSTICE M. M. KUMAR
PRESIDENT**


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**